sanctioned land as charges was collected from all those lessees who opted for additional construction and regularization of the construction beyond permissible limits. In 2008, a revised one-time scheme which was valid upto 09.012009, was floated for further regularization of construction beyond permissible limits. This scheme was based on revised rates as per fresh assessment made by the Housing Development Finance Corporation, but no response to this scheme was received from the concerned lessees.

Amendment to Dowry Prohibition Act, 1961

386. DR. PRABHAKAR KORE: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for women has made recommendations to amend the Dowry Prohibition Act, 1961;
 - (b) if so, the details of the recommendations;
- (c) whether Government has taken or/is taking any steps to implement the said recommendations; and
 - (d) if so; the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (d) A Statement is laid on the Table of the House.

Statement

- (a) and (b) The National Commission for Women (NCW) proposed amendments to the Dowry Prohibition Act, .1961 in 2009. The major recommendations include:-
 - (i) Amendment to definition of Dowry
 - (ii) Provision for registration of lists of gifts received at the time of marriage.
 - (iii) Provision for separate penalties for giving and taking of dowry.
- (iv) Penalties for non-maintenance of lists of gifts received at the time of the marriage.
- (v) Insertion of a new clause providing an opportunity to the woman to file a case at the place where the offence was committed or where she permanently/temporarily resides.

Oral Answers [3 MAY 2012] to Questions 23

- (vi) Protection officers appointed under the Protection of Women from Domestic Violence Act, 2005 to carry out the duties of the Dowry Prohibition Officers.
- (c) and (d) The recommendations made by the NCW were discussed in an Inter- Ministerial meeting and the Dowry Prohibition (Amendment) Bill 2010 was drafted in consultation with the Ministry of Law and Justice. As a number of representations were received against the proposed amendments, the NCW held further consultation at the request of the Ministry and provided the minutes of the same. Thereafter, the Ministry held a Regional Consultation on the 17th November 2011 and a National Consultation on 12th January 2012 with the representatives of State Governments, police, Legal Services Authorities etc. to discuss the issues in implementation of the Act and share best practices. The Ministry is currently examining the proposed amendments in the light of the deliberations made in these Consultations.
- DR. PRABHAKAR KORE: Sir, in the Minister's reply, I don't see any seriousness on the part of the Government on this issue. I was deeply hurt when I read the news item 'one bride burnt every hour' which appeared in a national daily.. On the one hand, we worship women as goddess, and on the other hand, women are being killed for not bringing enough dowry. In fact, in Delhi...

MR. CHAIRMAN: Question please.

DR. PRABHAKAR KORE: Sir, crime against women in Delhi, the capital of this country, are high compared to any other big city. It is very painful to mention that in a place where the...

MR. CHAIRMAN: What is your question?

DR. PRABHAKAR KORE: am coming to the question, Sir. It is a very serious matter. The hon. President of India, the hon. Chairperson of the UPA...

MR. CHAIRMAN: Will you please ask the question?

DR. PRABHAKAR KORE: Sir, the hon. Speaker, the hon. Chief Minister of Delhi, the hon. Leader of the Opposition, all are ladies. But still, if you see the number of dowry deaths in Delhi...

MR. CHAIRMAN: lam afraid you don't have a question. Please don't read a statement. Just ask the question.

DR. PRABHAKAR KORE: Every month, 142 deaths are taking place in the

capital. It is a very serious matter, Sir. According to the National Crime Records Bureau, the total dowry deaths in 2000 were 6,995.

MR. CHAIRMAN: Please ask your question, Sir.

DR. PRABHAKAR KORE: Sir, total dowry deaths reported in the country in 2010 were 8,391. Given these unacceptably high numbers, Sir, I would like to know from the hon. Minister, through you, whether the Dowry Prohibition (Amendment) Bill, 2010, will be adequate to address this burning problem of Indian women. This is my question.

श्रीमती कृष्णा तीरथः सभापित महोदय, मैं आपके माध्यम से बताना चाहती हूं कि it is a social problem. Change in social mindset is needed. दूसरी बात, मैं यह बताना चाहती हूं कि जो क्वेश्चन है, वह NCW के अमेंडमेंट से रिलेटिड है। सर, NCW के बारे में कुछ अमेंडमेंट्स आए हैं, उनके बारे में इन्होंने प्रश्न नहीं किया है, लेकिन मैं सदन को बता देना चाहती हूं कि जो सिफारिश NCW ने की हैं, वे अभी अंडर कंसिडरेशन हैं, प्रिमेच्योर हैं, पूरी कंसिडरेशन के बाद, डिफरेंट मिनिस्टर्स के साथ इसके बारे में बात करके और एन.जी.ओज़. के साथ बात करके ही NCW की सिफारिशों को लागू करेंगे।

श्री सभापतिः आप दूसरा सवाल पूछिए, but please don't make a statement. Otherwise, the question will be disallowed.

DR. PRABHAKAR KORE: *

MR. CHAIRMAN: None of this is going on record.

DR. PRABHAKAR KORE: Sir, my second supplementary question is this. How soon will the Government implement the Amended Act? I also want to know whether the Government has taken sufficient steps to prevent its misuse against husband's family when false complaints are filed followed by stringent punishment.

श्रीमती कृष्णा तीरथ: सभापित महोदय, जैसा कि मैंने पहले भी कहा है कि हमारे पास जो NCW की सिफारिशें आई हैं, वे pre-mature हैं और ये under consideration हैं। आपने यह कहा है क पित को न सताया जाए, तो वह इसमें नहीं आता है। लेकिन फिर भी जो इस प्रकार की समस्याएं हैं,...(व्यवधान).. अगर कोई समस्या पित को है, तो उसके लिए दूसरे प्रावधान हैं।

डा. कर्ण सिंह : सभापित महोदय, दहेज प्रथा हमारे समाज के ऊपर एक कलंक है। दुनिया में जहां भी जाते हैं और भारतीय दर्शन के बारे में भाषण देते हैं, तो लोग बहुत प्रभावित होते हैं। लेकिन अंत में कोई उठकर पूछता है कि डॉक्टर साहब, अगर आपका इतना बड़ा दर्शन है तो बहुओं को जलाया क्यों जाता है?

^{*}Not recorded.

हमारे समाज के लिए यह बड़े शर्म की बात है। मैं मंत्री जी से यह कहना चाहता हूं कि जैसा कहा गया है कि इस एक्ट के तहत जो लोग पकड़े गए हैं, उनके विरुद्ध सख्त से सख्त कार्यवाही होनी चाहिए। इसके अतिरिक्त जनसाधारण में लोगों की चित्तवृत्ति बदलने के लिए, मनः स्थिति बदलने के लिए क्या आप कोई educational programme कर रहे हैं? आपको यह प्रोग्राम औरतों में करना है क्योंकि औरत की सबसे बड़ी दुश्मन औरत होती है।...(व्यवधान).. अगर सासू जी ठीक रहेंगी तो सब ठीक रहेगा। क्या आप educational programme चलाने की कोशिश कर रहे हैं?

श्रीमती कृष्णा तीरथ : सभापित महोदय, डा. कर्ण सिंह जी ने बहुत अच्छा प्रश्न पूछा है। ये हमारे काफी सीनियर मेम्बर हैं और इनकी अगुवाई में भी बहुत से काम होते हैं, लेकिन में यह बताना चाहती हूं कि इस काम के लिए NCW के माध्यम से बहुत से awareness प्रोग्राम्स हैं और जो हमारी अपनी सबला स्कीम है, उसके माध्यम से भी हैं। उनमें 11 साल से 18 साल की बच्चियों में इस बारे में awareness क्रिएट करें और जो आने वाली जनरेशन है, 18 साल के बाद जब वे विवाह के लायक होंगी तो उनके अंदर यह awareness आएगी और वे strengthen होंगी, economically empower होंगी, जिससे इस समस्या का समाधान किया जा सकता है। जैसा कि मैंने कहा है कि यह social evil है, सामाजिक बुराई है। इसको दूर करने के लिए यह स्कीम बहुत helpful होगी।...(व्यवधान)..

श्री बलवीर पुंज : सर, अभी डॉक्टर साहब ने कहा है कि औरत, औरत की सबसे बड़ी दुश्मन होती है, तो इसके बारे में सरकार का क्या विचार है?

श्रीमती कृष्णा तीरथ : इसीलिए सबला स्कीम में महिलाओं को ट्रेनिंग देते हैं और इसमें महिलाओं को लेते हैं।

SHRIMATI VASANTHI STANLEY: Sir, through you, I would like to know this from the Minister. Will the Ministry consider introducing a provision on income-linked cap on marriage expenditure as recommended by the Planning Commission's Working Group on Women's Agency and Empowerment?

श्रीमती कृष्णा तीरथ : सभापित महोदय, मैं आपके माध्यम से यह बताना चाहती हूं कि जो NCW की कुछ सिफारिशें आई हैं, वे premature हैं और उनमें इस तरह की सिफारिशें हैं। जब वे maturity पर आएंगी तब ये सभी चीजें शामिल कर ली जाएंगी।

SHRIMATI SMRITI ZUBIN IRANI: Sir, it is quite distressing that the NCW had made recommendations in 2009 which are still being considered after three years. One of the recommendations, according to the Minister's response, is, Protection Officers appointed under the Protection of Women from Domestic Violence Act. Sir, the Minister in her response has said that these are still under consideration. The NGOs have highlighted numbers to the Ministry stating that 44 per cent of the women in urban India and 36 per cent of the women in rural India are victims of domestic violence and most of these cases stem from dowry demands. So,

I would like to know this from the Minister. While you consider the recommendations of the NCW, what is the budget that you have allocated so that the Protection of Women from Domestic Violence Act, 2005 is implemented and most of these women, who are victims of dowry demands, are helped?

श्रीमती कृष्णा तीरथ : सभापित महोदय, मैं आपके माध्यम से फिर बताना चाहती हूं कि बहुत सी सिफारिशें की हैं, जिनमें उनके अगेंस्ट भी कुछ NGOs ने, सोशल सोसाइटीज़ और एक्टिविस्ट के खिलाफ कुछ बातें कही हैं। जैसे हमारा गृह मंत्रालय है और दूसरे जो डिपार्टमेंट्स हैं, पुलिस डिपार्टमेंट हैं, इनसे सिफारिशें तय की जा रही हैं। ये premature लेवल पर है इसलिए मैं सदन को बता नहीं सकती हूं।...(व्यवधान)...इसमें प्रोटेक्शन ऑफीसर्स की जो बात कही गई है, वह ऑलरेडी इसमें है...(व्यवधान)...

SHRIMATI SMRITI ZUBIN IRANI: Madam, what is your Budget allocated...(Interruptions)...

श्रीमती कृष्णा तीरथ: अभी सिफारिशें ही लागू नहीं की गई हैं...(व्यवधान)..

SHRIMATI SMRITI ZUBIN IRANI: Madam, what is your Budget allocated for protection of women under Domestic Violence Act, 2005. I am sure you are unable to respond because you have not allocated sufficient Budget under this Act.

श्रीमती कृष्णा तीरथ : आप पर्याप्त की बात कर रही हैं...(व्यवधान)...मैंने कहा है कि जब एन.सी.डब्ल्यू. की सिफारिशें लागू करेंगे, उस समय ये सारे प्रोविजन्स होंगे कि...(व्यवधान)...बजट कितना होगा, सिफारिशें क्या हैं और इसमें क्या करना है।...(व्यवधान)...

Indira Gandhi Matritva Sahyog Yojna

- 387. SHRIMATI MAYA SINGH: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:
- (a) at what stage is the Indira Gandhi Matritva Sahyog Yojana (IGMSY) the conditional Maternity Benefit Scheme launched in 2010 in 52 districts across the nation:
- (b) the number of districts that have done the initial work of implementation of the scheme;
 - (c) whether Government has any feedback about it;
 - (d) if so, the details thereof; and
 - (e) if not, the reason therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (e) A statement is laid on the Table of the House.